



Central Administrative Tribunal

Jammu Bench, Jammu

Hearing through video conferencing

TA No. 61/00089/2020

This the 02nd day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

Sheetal Khajuria W/o Sh. Gourav Sharma R/o H. No. 142, Sector –A,
Shivalak Puram, Janipur Colony, Jammu.

.....Applicant

(Advocate: Ms. Surinder Kaur)

Versus

1. State of Jammu and Kashmir through Chief Secretary, Government of J&K Civil Secretariat, Jammu.
2. Commissioner/Secretary to Education Department, Govt. of J&K Civil Secretariat, Jammu.
3. Director School Education, Jammu.
4. Chief Education Officer, Jammu.
5. Zonal Education Officer, Jammu.
6. Rupali Sharma D/o Sh. Vinod Kumar Sharma R/o Ward No. 37 Janipur Jammu.
7. Seema Verma W/o Sh. Neeraj Verma, R/o Ward No. 37, Janipur, Jammu.

8. Ravinder Kumar Gupta, Member, Village Education Committee, New Plot-II, Ward No. 37, Janipur Housing Colony, Jammu.
9. Swarn Singh, Member, Village Education Committee, New Plot – II, Ward No. 37, Janipur Housing Colony, Jammu.
10. Magharmal, Member, Village Education Committee, new Plot II Ward No. 37, Janipur Housing Colony, Jammu.
11. Suni Lata, Member, Village Education Committee, New Plot II Ward No. 37, Janipur Housing Colony, Jammu.

.....Respondents

(Advocate: Mr. Rajesh Thapa, DAG)

O R D E R

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (A)

1. Learned counsel for the applicant submits that she is not instructed in the case, apparently applicant is not interested in prosecuting the case.
2. In view of submission of learned counsel for the applicant, the T.A. is dismissed in default and for non prosecution and also becoming infructuous. No order as to costs.

**(Mr. Anand Mathur)
Member(A)**

**(Rakesh Sagar Jain)
Member (J)**

Manish/-